

[Sh. Anna Joshi]

be adversely effected by this notification. This final notification issued the Ministry of Environment and Forests is the only notification its type which has singled out the particular tract only on the Konkan Coast Gujarat, Karnataka, Kerala, Andhra Pradesh, Orissa, West Bengal, etc. have a substantial coast line but no such prohibitory notification banning industrial development has been issued to cover any area of the costal belt of by of these States. Thereby industrial development of only the Konkan region has been jeopardised.

I, therefore, urge upon the Government to reconsider the notification issued by the Department of Environment and Forests and Wildlife.

MR. CHAIRMAN: We will now take up the Private Members' Business. Now the time is almost 3.20 p.m. The time allotted is three and a half hours from now. That is, 3.20 plus three and a half hours. Shri Ratilal Varma please.

15.18 1/2 hrs.

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**First Report**

[*Translation*]

SHRI RATILAL VARMA (Dhanduka): I beg to move:-

"That this House do agree with the First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th December 1991."

[*English*]

MR. CHARMAN: The question is :

"That this House do agree with the First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th December 1991."

*The motion was adopted*

15.20 hrs.

**CRIMINAL LAWS (AMENDMENT) BILL\***

[*English*]

SHRI GEORGE FERNANDES (Muzaffarpur): I beg to move for leave to introduce a Bill further to amend the India Penal Code and the Code of Criminal Procedure, 1973.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code and the code of Criminal procedure, 1973."

*The Motion was adopted.*

SHRI GEORGE FERNANDES: Sir, I introduce the Bill.

15.20 1/2 hrs.

**WIDOWS' WELFARE BILL\***

[*English*]

SHRIMATI BASAVA RAJESWARI (Bellary): I beg to move for leave to introduce a Bill to provide for payment of pension and provision of other facilities to widows.